

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 12<sup>th</sup> of June, 2023

S.O 318 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr Kewal Singh, Naib-Tehsildar, Ghordi of Tehsil Ramnagar, District Udhampur to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Udhampur

**By Order of the Government of Jammu and Kashmir.**

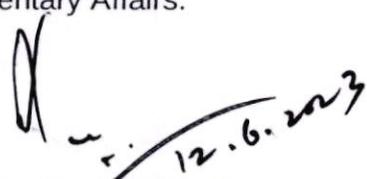
Sd/-  
(Achal Sethi)  
Secretary to Government

No.Law/Powr/18/2021-10

Dated: -12-06-2023

**Copy to the:-**

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary, Revenue Department
- 4) District Magistrate Udhampur. This is with reference to his letter No.411/DMU/JC dated 12-06-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website
- 8) Concerned Officer.

  
(Shamim Ahmad Wani)  
Senior Law Officer

Department of Law, Justice and P.A

